

RC No. BD1/2013/E/0006 – CBI, BS&FC, Delhi
Case No. 63/2019 (6669/16)
CBI Vs. Sanjeev Dixit @ Sanjay Sharma & Ors.

28.08.2020

Matter is taken up through Video Conferencing (Cisco Webex), hosted by Reader of the Court Sh. Davinder Singh Bisht.

Present (on screen): Sh. Parmod Singh, Ld. PP for the CBI.
Accused Sanjeev Dixit @ Sanjay Sharma (A1) and
Jitender Singh (A7) are Proclaimed Offenders.
All accused persons are absent.
Sh. Anil Kumar Gupta, Ld. Counsel for accused no.3
Kulwinder Kaur Johar.
Ms. Vandana Sharma, Ld. Counsels for accused Ranjiv
Suneja (A-4).

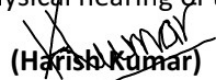
Sh. Davinder Singh Bisht, Reader, Sh. Kripal Singh Sajwan, Sr.P.A, Sh. Hardeep Singh, Ahlmad and Sh. Manish Kumar, Asstt. Ahlmad are also present through Video Conference.

Ld. Counsels for A3 and A-4 seek exemption from personal appearance of A-3 and A-4 through Video Conferencing stating that since the matter was listed for prosecution evidence, they did not call their clients and submits that they will call their clients on the next date.

No one has appeared on behalf of A-2 Narpender Singh Parihar, A-5 Rahul Sharma and A-6 Rajeev Sharma. Ahlmad is directed to issue electronic notices to accused persons as well as their counsels if their phone numbers or email IDs or both are available on record, for the next date of hearing.

Present matter is at the stage of prosecution evidence. However, in view of the directions of the Hon'ble High Court vide letter no. 249/RG/DHC/2020 dated 06.08.2020, which allows recording of evidence only in ex-parte and uncontested matters through video conferencing, therefore, present matter is adjourned to **28.09.2020** for PE.

Screen signed copy of the order be sent to the Computer Branch for uploading the same on the official website of the Court. The signed copy of order shall be placed on record as and when physical hearing of the Court resumes.


(Harish Kumar)

**Special Judge (PC Act) CBI-20,
Rouse Avenue District Court,
New Delhi/28.08.2020**